

# CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

# **Hearing by Video Conferencing**

O.A. No.060/688/2021 M.A. No. 060/1581/2021 M.A. No. 060/1970/2021 M.A. No. 060/1971/2021

Chandigarh, this the 21st day of September, 2021

### HON'BLE SH. SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

# HON'BLE SH. RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

- 1. Virender Kumar Beniwal, age 32 years, son of Satyabir Singh, House No. 136, Advocate Society, Sector 49-A, Chandigarh, now working as Investigator Grade II, Labour Bureau Department, Sector 38 West, Chandigarh-160036.
- 2. Rakesh Kumar, age 34 years, son of Om Parkash, resident of Karkoli Garh, P.O. Raksera, Distt. Panipat, Haryana, now working as Investigator Grade II, Labour Bureau Department, Sector 38 West, Chandigarh-160036.
- 3. Sandeep Kumar, age 33 years, son of Bhim Sain, Old Mahaveer Colony, Sonipat, Distt. Sonipat, Haryana, now working as Investigator Grade II, Labour Bureau Department, Sector 38 West, Chandigarh-160036.

...Applicants

(BY ADVOCATE: Sh. Kuldeep Sheoran)

#### **VERSUS**



- 1. Union of India through its Secretary, Govt. of India, Ministry of Labour and Employment, Labour Bureau, Shram Shakti Bhawan, Rafi Marg, New Delhi-110001.
- 2. Director General Labour Bureau, Government of India, Ministry of Labour and Employment, Shram Bureau Bhawan, Block No. 2, Institutional Aea, Sector 38 West, Chandigarh U.T., Chandigarh-160036.
- 3. Under Secretary, Labour Burkeau, Government of India, Ministry of Labour and Employment, Shram Bureau Bhawan, Block No. 2, Institutional Area, Sector 38 West, Chadigarh U.T., Chandigarh-160036.

...Respondents

(BY ADVOCATE: Sh. Sanjay Goyal)

# ORDER(Oral)

# Per: SURESH KUMAR MONGA, MEMBER (J):

- 1. At the very outset, Sh. Kuldeep Sheoran, learned counsel for the applicants stated that the applicants herein wish to withdraw their Original Application with liberty to file a fresh one with better particulars.
- 2. In view of the above statement made by Sh. Kuldeep Sheoran, learned counsel for the applicants, the Original Application is dismissed as withdrawn with liberty as aforesaid.
- 3. Since the Original Application itself has been dismissed as withdrawn, therefore, nothing survives in



pending Miscellaneous Applications No. 060/1581/2021, 060/1970/2021 and 060/1971/2021 and those are also ordered to be disposed of as having been rendered infructuous.

Member (A)

(RAKESH KUMAR GUPTA) (SURESH KUMAR MONGA) Member (J)

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